

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2788
ANSWERED ON:05.12.2002
CHANGE IN EVIDENCE ACT
KAMBALAPADU E. KRISHNAMURTHY

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government propose to bring about changes in the Evidence Act; and
- (b) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE : (SHRI K. JANA KRISHNAMURTHI)

(a) and (b): Yes, Sir. A proviso to section 146 in the Indian Evidence Act, 1872 is proposed to be inserted to the effect that in a prosecution for rape and attempt to commit rape, it shall not be permissible to put questions in the cross-examination of the prosecutrix as to her general immoral character. Further, clause (4) of section 155 which provides that when a man is prosecuted for rape or an attempt to ravish, it may be shown that the prosecutrix was of generally immoral character, is also proposed to be omitted. In this regard, the Indian Evidence (Amendment) Bill, 2002 has been introduced in Lok Sabha on 28-11-2002.